

(2012) 12 P&H CK 0136

High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 21488 of 2012 (O and M)

Ravi Kumar

APPELLANT

Vs

State of Haryana and Others

RESPONDENT

Date of Decision: Dec. 11, 2012

Hon'ble Judges: A.K. Sikri, C.J.; Rakesh Kumar Jain, J

Bench: Division Bench

Advocate: Harish Goyal, for the Appellant; B.S. Rana, Addl. A.G., Haryana, for the Respondent

Final Decision: Allowed

Judgement

A.K. Sikri, C.J.

C.M. No. 17639 of 2012

1. Application is allowed, as prayed for. Annexure P-15 is taken on record.

CWP No. 21488 of 2012

2. Petitioner has filed certificate to demonstrate that M.Sc. Biomedical Sciences is covered by the Faculty of Life Sciences. In view thereof, this petition stands allowed in terms of the judgment dated 04.12.2012 passed by this Court in CWP No. 13125 of 2012 titled as Balbi Vs. State of Haryana and others".